

12.18 hrs.

PAPERS LAID ON THE TABLE

AUDIT REPORTS AND APPROPRIATION ACCOUNTS—POSTS AND TELEGRAPHS AND RAILWAYS

The Minister of Finance (Shri Morarji Desai): Sir, I beg to lay on the Table a copy of each of the following papers:—

(i) Appropriation Accounts (Posts and Telegraphs), 1959-60 and Audit Report, 1961 thereon under Article 151 (1) of the Constitution. [Placed in Library. See No. LT-2742/61.]

(ii) Audit Report, Railways, 1961, under Article 151 (1) of the Constitution. [Placed in Library. See No. LT-2743/61.]

(iii) Appropriation Accounts, Railways for 1959-60 Part I—Review. [Placed in Library. See No. LT-2744/61.]

(iv) Appropriation Accounts, Railways, for 1959-60, Part II—Detailed Appropriation Accounts. [Placed in Library. See No. LT-2745/61.]

(v) Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, 1959-60 [Placed in Library, See No. LT-2746/61.]

ANNUAL REPORT OF NEYVELI LIGNITE CORPORATION LIMITED

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): Sir, I beg to lay on the Table—

(i) A copy of Annual Report of the Neyveli Lignite Corporation Limited for the year 1959-60 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon,

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under sub-section (1) of Section 639 of the Companies Act, 1956.

(ii) A copy of review by the Government of the working of the above Corporation. [Placed in Library. See No. LT-2747/61.]

Shri Khushwaqt Rai: Sir, may I raise a question of propriety? This report was placed before the Rajya Sabha yesterday and it has come in the papers. Is it not possible for the hon. Minister to place it simultaneously on the Table of both the Houses?

Mr. Speaker: He may or may not. There is no harm. Our people forget that under our Constitution both the Houses have got concurrent jurisdiction except in respect of Money Bills.

Shri Khushwaqt Rai: That is all right.

Mr. Speaker: This meticulous difference between this House and the other House must be given up. If he wants the hon. Minister himself to read it, there will be a time-lag, because if he reads it here, he will read it there later on. He cannot split himself into two personalities and go on reading simultaneously in both the Houses. After all, the difference has not been much.

ANNUAL REPORTS OF EASTERN SHIPPING CORPORATION LIMITED AND WESTERN SHIPPING CORPORATION LIMITED

The Minister of Transport and Communications (Dr. P. Subbarayan): Sir, a copy of each of the following Reports under sub-section (1) of Section 639 of the Companies Act, 1956:—

(i) Annual Report of the Eastern Shipping Corporation Limited for the year 1959-60 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) Annual Report of the Western Shipping Corporation Limited for the year 1959-60 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library, See No. LT-2738/61.]

NOTIFICATIONS UNDER SEA CUSTOMS ACT AND CENTRAL EXCISES AND SALT ACT

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): I beg to lay on the Table—

(i) A copy of each of the following Notifications, under sub-section (4) of Section 43B of the Sea Customs Act, 1878:—

(a) G.S.R. No. 250 dated the 4th March, 1961.

(b) G.S.R. No. 251 dated the 4th March, 1961.

(ii) A copy of Notification No. G.S.R. 253 dated the 4th March, 1961 under sub-section (4) of Section 43B of the Sea Customs Act 1878 and Section 38 of the Central Excises and Salt, Act, 1944, making certain further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960. [Placed in Library, See No. LT-2748/61.]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Minister of Agriculture (Dr. P. S. Deshmukh): On behalf of Shri M. V. Krishnappa I beg to lay on the Table a copy of Notification No. G.S.R. 226 dated the 15th February, 1961, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955. [Placed in Library, See No. LT-2739/61.]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT AND AGRICULTURAL PRODUCE (DEVELOPMENT AND WAREHOUSING) CORPORATIONS ACT

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): I beg to lay on the Table a copy of each of the following Notifications:—

(i) G.S.R. No. 267 dated the 4th March, 1961 rescinding S.R.O. Nos. 1554 and 1555 dated the 7th July, 1956, under sub-section (6) of section 3 of the Essential Commodities Act 1955. [Placed in Library, See No. LT-2751/61.]

(ii) G.S.R. No. 269 dated the 1st March, 1961, under sub-section (3) of Section 52 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956, making certain further amendment to the Agricultural Produce (Development and Warehousing) Corporations Rules, 1956. [Placed in Library, See No. LT-2752/61.]

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the U.P. Sugarcane Cess (Validation) Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 6th March, 1961, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of Rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Orissa Appropriation Bill, 1961, which was